

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 306
RCP 2(ND)/2024
(Old Case No. IB-548(ND)/2023)

IN THE MATTER OF:

M/S. Honey Yarm	Petitioner/Applicant
Vs.		
Welldone Exim Pvt. Ltd.	Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 18.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Nahush Jain, Adv., & CS Arshiya Jain (PCS)
For the Respondent : Mr. Saurabh Kalin, Ms. Aastha Agarwal, Advs.

ORDER

We have heard the submissions made by Ld. Counsel appearing for the Applicant as well as Corporate Debtor. Arguments heard.

Parties are at liberty to file written submissions along with case laws, if any, within ten days.

List the matter for compliance **on 07.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay